

**SECTION IIC
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 348 OF 2021

WITH

**I.A NOS. 56196, 56199, 56210, 56213, 56214, 56215 79154, 79164 AND
79165 OF 2021, 81611, 82119 AND 82132 OF 2021**

(An applications for Direction, an application for exemption from filing attested affidavit, an application against u/sec 340 Cr.P.C misrepresentation in Rejoinder Affidavit by Petitioner, an application from exemption from filing C/C, an application from filing Attested affidavit and an application for permission to file Additional Documents, an application for permission to place on record Add. Facts and doc, an application for exemption from filing C/C and an application for exemption from filing attested copy respectively. An application for permission to place on record add. Facts and documents, exemption of from filing C/C, and exemption from filing attested affidavit.)

AND

CRIMINAL APPEAL NO. 349 OF 2021

WITH

I.A NOS. 56230, 56236 AND 56241 OF 2021

(An application for Direction, an application for permission to place on record Additional facts and documents and an application for exemption from filing attested affidavit.)

PRITI AGARWALLA & ORS. ETC.

...APPELLANTS

VERSUS

THE STATE OF GNCT OF DELHI & ORS.

...RESPONDENT

OFFICE REPORT

CRL.A.NO. 348/2021

The matters above mentioned were listed before the Hon'ble Court on 19.03.2021, when the Hon'ble Court was pleased to pass the following order:

"Permission to appear and argue in-person is granted.

Leave granted.

Until further orders, there shall be stay of operation of the impugned judgment(s) and order(s) dated 28.04.2020 passed by the High Court of Delhi in Criminal Appeal Nos. 817 of 2018 and 667 of 2018.

List both the matters together on 27th April, 2021.

In the meantime, parties shall exchange pleadings, if any."

It is submitted that respondent No. 1 and 3 are represented through Mr. Chirag M. Shroff, Advocate, and Respondent No.2, Mr. Praveen Kumar(Prashant) is Respondent-in-Person No.2.

It is further submitted that Respondent-in-Person, Mr. Praveen Kumar @ Prashant has filed applications for Direction, an application for exemption from filing attested affidavit, an application against u/sec 340 Cr.P.C, misrepresentation in Rejoinder Affidavit by Petitioner, an application from exemption from filing C/C, an application from filing Attested affidavit and an application for permission to file Additional Documents, which have been registered as I.A No. 56196, 56199, 56210, 56213, 56214 and 56215 OF 2021 respectively. The same has been placed with the Paper Books.

It is further submitted that Respondent-in-Person has on 12.07.2021 filed an application for permission to place on record Additional facts and Documents, an application for exemption from filing C/C and an application for exemption from filing attested affidavit, Which have been registered as I.A NO. 79154, 79164 and 79165 respectively. The same has been placed with Paper books

It is further submitted that Respondent-in-Person has on 15.07.2021, filed an application for permission to place on record additional facts and documents, an application for exemption from filing C/C and an application for exemption form filing attested affidavit, which have been registered as I.A No. 81611, 82119 and 82132 of 2021 respectively, and the same is being circulated herewith.

CRL.A.NO. 349/2021

It is further submitted that Mr. Praveen Kumar @ Prashant is sole Respondent-in-Person in the Crl.A.No. 349/2021.

It is further submitted that Respondent-in-Person, Mr. Praveen Kumar @ Prashant has filed an application for Direction, an application for permission to place on record Additional facts and documents and an application for exemption from filing attested affidavit, which have been registered as I.A NO. 56230, 56236 AND 56241 OF 2021 respectively. The same are placed with the paper books.

Service of Notice of Lodgment of Appeal is complete on both matters

It is further submitted that Scanned Records of High Court in the matter above mentioned has been received in C.D form and the same is uploded in the ICMIS, Trial Court's records is still awaited.

The Appeals alongwith applications above-mentioned are listed before the Hon'ble Court with this Office report.

Dated this the 17th day of July, 2021.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Meera Mathur, Harchandani, Advocate
2. Mr. Praveen Kumar, Respondent-in-Person.
3. Mr. Chirag M. Shroff, Advocate,
4. Mr. B.V. Balram Das, Advocate

ASSISTANT REGISTRAR